GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2960
TO BE ANSWERED ON 11.05.2016

CHARGE-SHEETS AGAINST EMPLOYEES

2960. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Southern Railway has charge-sheeted many of its employees for going on flash strike;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Railways to address the concerns of these employees?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (c) A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 2960 BY SHRI A. ARUNMOZHITHEVAN TO BE ANSWERED IN LOK SABHA ON 11.05.2016 REGARDING CHARGE-SHEETS AGAINST EMPLOYEES

(a) & (b): Yes, Madam. The details of 96 chargesheeted employees pursuant to illegal flash strike are as under:-

(i) 56 employees of Trivandrum Division have been chargesheeted pursuant to an illegal flash strike on 05.02.2016 against an alleged assault of one employee. A Police case has been registered on the incident of assault and the matter is under investigation.

(ii) 09 employees of Trivandrum Division were chargesheeted for refusing to work the trains in connection with arrest of an employee by RPF (Railway Protection Force) on 07.06.2012.

(iii) 31 employees of Trivandrum Division were chargesheeted for refusing to perform Breath Analyser Test before joining for duty on 04.05.2015 and 05.05.2015.

(c): The employees have been chargesheeted under the Statutory Rules which provides due opportunity to such employees to raise their concern/defence and the prescribed Disciplinary Authority is empowered to take a decision in exercise of its *quasi judicial* powers thereunder. The said Statutory Rules also prescribe the mechanism of '*appeal*'/'*revision*'/'*review*' etc. for redressal of grievances of such employees against the decisions taken by the Disciplinary/Appellate Authorities etc.

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